


**OFFICE ORDER NO. 04 OF 2021**

Sub.:	To start with regular physical functioning of all Subordinate Courts from 01.02.2021.....
Ref.:	High Court Letter No.Insp-I/9/2021, dated 29 <sup>th</sup> January, 2021

All concerned to note that the Hon'ble High Court, vide its Letter, dated 29<sup>th</sup> January, 2021 has informed this Office that the Hon'ble Administrative Judges Committee has been pleased (1) to start regular physical functioning from 01/02/2021 of all the Subordinate Courts in the States of Maharashtra and Goa and Union Territory of Dadra and Nagar Haveli and Daman and Diu, which was in vogue pre-pandemic; (2) to make applicable 100% earlier approved disposal norms from 01/02/2021 and 3) to direct to adhere to all the safety / precautionary measures, put in place by the Hon'ble High Court and the Governments, to avoid the spread of Coronavirus.

In view of above, all the Judicial Officers, Staff Members, Practicing Advocates and Litigants are hereby informed that as per the directions of the Hon'ble High Court, this Court will start its regular physical functioning with effect from Monday, the 1<sup>st</sup> February, 2021 from 10.30 a.m. to 6.00 p.m. by observing all the safety / precautionary measures put in place by the Hon'ble High Court and Government from time to time to avoid the spread of Coronavirus.

COURT OF SMALL CAUSES,     )  
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   )  
MUMBAI : 30<sup>TH</sup> JANUARY, 2021 )

  
( S. C. More )  
Chief Judge